

(a) whether Government have taken note of the news item captioned "Bank of India deal still a mystery" appeared in the 'Free Press Journal', Bombay of 16 July, 1984.

(b) whether Government have ordered a CBI probe into the foreign exchange dealings of the Bank of India involving heavy speculative transactions resulting in the loss of Rupees five crores;

(c) whether the 'cross currency deals' as ordered by the Deputy General Manager are still being continued; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir. According to the Reserve Bank of India, the bank has already stopped the cross currency deals.

(d) Does not arise.

Withdrawal of C.C.S. on Certain Categories of Garments Exports

4626. SHRI M. RAJASHEHARA MURTHY : Will the Minister of COMMERCE be pleased to state :

(a) whether Government withdrew the CCS on certain category of garments exported to certain countries during January-March, 1979;

(b) whether Government will lay on the Table of the House list of cases filed by the garment Exporters regarding this withdrawal;

(c) whether any judgement has been given by any High Court or any other

Court in the Civil Writ or any other Suit; if so, details including whether Appeals have been preferred by Government and their present position; and

(b) whether it is contemplated to bring all such cases at (b) above to the Supreme Court by way of an SLP and whether SLP has been filed, and if so, details of SLP ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) to (d) 133 Writ petitions/Civil Suits have been filed in this connection by various garment exporters. A statement containing list is laid on the Table of the House [Placed in Library Sel No. LT-8706 of 184] In 46 cases, judgements have been given by the Bombay and the Madras High Courts. Action has been taken to file appeals in the bigger bench of the Madras High Court and SLP in the Supreme Court. The matter is sub-judice.

Complaints About Tax Evasion by Advocates of Lucknow

4627. SHRI DHARAM DASS SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether a large number of complaints have been filed with the Commissioner of Income-tax, Lucknow against evasion of taxes by some professional advocates in Lucknow ;

(b) if so, whether any preliminary investigations, have since been completed, and if not, the reasons therefor ;

(c) the number of cases of the above nature which have been received in July and August, 1984 ; and

(d) the action taken thereon to proceed in accordance with strict enforcement of law ?

(a) to (d) It has been reported by Commissioner of Income-tax, Lucknow that no complaints of evasion of tax by advocates practising in Lucknow have been filed with him during July or August, 1984. However a complaint has been recently received by the Directorate of Inspection (Investigation) and the same is being forwarded to the Commissioner of Income-tax, Lucknow for necessary action.

Complaints Received by Income Tax Authorities About tax Evasion by Advocates of Lucknow

4628. Dr. A.U. AZMI : Will the Minister of FINANCE be pleased to state :

(a) the total number of complaints received by the Commissioner of Income Tax, Lucknow Central Board of Direct Taxes against large-scale evasion of income taxes etc. being perpetrated by some group of advocates of Lucknow ;

(b) whether the authorities at Lucknow do not take timely and proper action to bring to book such defaulters in spite of repeated information being given to the authorities there ;

(c) if so, the details thereof ; and

(d) the action proposed to be taken in this regarding so as to bring the defaulters to book and to enforce the law upon such evaders ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) Commissioner of Income-tax, Lucknow has reported that no such complaints have been received by him, However a complaint has been recently received by the Directorate of Inspection (Investigation) and the same is being forwarded to the Commissioner of Income-tax, Lucknow for necessary action.

(b) to (d) Question does not arise.

Applications for Regularisation of Powerlooms Withheld/Rejected by Office of the Textile Commissioner, Bombay

4629. SHRI J.S. PATIL : Will the Minister of COMMERCE be pleased to state :

(a) whether disposal of number of applications for regularisation of powerlooms had been withheld/rejected by the office of the Textile Commissioner, Bombay only on the remarks of postmen as 'Not known/Not Found' ;

(b) whether no adequate powers are delegated to State Textile Authority to verify the existence of powerlooms at different places than that of written on their Certificates issued earlier despite expression of inability by the State Textile Authority, Maharashtra ; and

(c) if so, the reasons for rejections of applications since 1980 and the number of such withheld/rejected applications ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) A number of applications have been rejected because registered letters sent to the parties for clarification have come from the postal authorities with a remark that the parties are not known/not found at the address.

(b) Under the regularisation scheme, State textile authorities were to issue existence certificates for unauthorised powerlooms working on non cotton yarn existing on or before 31st March 1981 with the place of installation etc. The State Textile authorities have declined to make changes in the existence certificates in regard to the location of looms to prevent unscrupulous claims for permits at a latter stage.